

[Shri A. M. Tariq]

under rule 223 of the Rules of Procedure requesting you to allow me to bring a motion of privilege against the printer, publisher, editor and correspondent of the world-famous American magazine. 'Time' In its issue dated the 26th September, 1960, it says like this.

Mr. Speaker: I am not allowing him to raise the matter now. I have not yet given my consent. I said that I would look into this matter. I have not yet had time to look into all the correspondence that has passed between the hon. Member and person concerned. I shall consider them. Tomorrow or the day after, I shall inform him as to what further steps can be taken in this matter. Now, let us proceed with the business.

RE: MOTION FOR ADJOURNMENT

श्री जगदीश प्रबन्धी (बिल्हीर) : भ्रान ए प्वायंट आफ् आर्डर, सर । श्रीमन्, मुझे यह निवेदन करना है कि आप ने यह लिखा है कि यह विषय राज्य का है, लेकिन उत्तर प्रदेश का विधान मंडल शासनाखंड दल की आपसी गूटबन्दी के कारण स्थगित कर दिया गया है, जिसके कारण उत्तर प्रदेश के विधायक इस प्रश्न पर विचार करने में असमर्थ हैं । इसलिये मैं आपसे व्यवस्था चाहूंगा कि वहां की जनता की दुरवस्था के महत्वपूर्ण प्रश्न पर इस सदन में विचार किया जाये या नहीं । वहां लाखों करोड़ों रुपये की सम्पत्ति की हानि हुई है । सारा प्रदेश वहां के अधिकारियों के हाथ में छोड़ दिया गया है और मुख्य मंत्री ने घोषणा कर दी है कि वह कोई काम नहीं करेंगे । इस स्थिति में इस सदन को यह अधिकार प्राप्त है कि यदि किसी प्रदेश में ऐसी स्थिति पैदा हो जाये, तो उसके बारे में यहां पर बहस की जाये और विचार किया जाये । मैं आप से व्यवस्था चाहूंगा कि सदन को इस स्थिति में क्या करना चाहिये ।

श्री राम सेवक यादव (बाराबंकी) : श्रीमन्, मैं यह निवेदन करना चाहता हूं कि

इसी सदन में उड़ीसा और पंजाब में बाढ़ से उत्पन्न स्थिति पर बहस हुई थी । उत्तर प्रदेश में भी बाढ़ आई है । वहां पर लखनऊ और दूसरे जिलों की स्थिति बहुत खराब है । लाखों रुपये की फसल नष्ट हुई है और लाखों लोगों पर बाढ़ का दुःप्रभाव पड़ा है ।

Mr. Speaker: On previous occasions, when serious floods occurred in some parts of the country, on the request of hon. Members, the hon. Minister made a statement and further clarifications were also made and facts in possession of the hon. Members were given to the Minister. I have received some Calling Attention notices regarding floods in Madras which prevented some of us from coming by our Railways. Now, unfortunately, there are famines in some parts and floods in other parts in our country. The hon. Minister may look into this matter and after getting sufficient information may place it before the House indicating what steps have been taken by the Centre to supplement the steps taken by the States. People who come here from various parts would like to know and have some information regarding this matter.... (Interruptions).

An Hon. Member: We cannot set right the Chief Minister there.

Mr. Speaker: Order, order. We are going into extraneous matters. It seems the hon. Members are not anxious about flood relief but want to settle as to who ought to be the Chief Minister of some State.... (Interruptions).

An Hon. Member: We are not interested in that.

Mr. Speaker: That cannot be done her..... (Interruptions). Very well, I request the hon. Minister here to make a statement in the House within two or three days regarding the flood situation in various places, particularly with respect to Uttar Pradesh. I have also got a

paper here referring to the relief measures that have been adopted in Madras. Let him make a statement at his earliest convenience.

श्री राम सेवक यादव: उत्तर प्रदेश में जो इस वक़्त कोई सरकार नहीं है, उसके बारे में मैंने कामरोको प्रस्ताव पेश किया है . .

Mr. Speaker: Order, order. They are referring to one other adjournment motion which they have tabled. Some hon. Members have tabled an adjournment motion saying that there is a break-down of the Constitution in Uttar Pradesh and that this House must have an opportunity to discuss that matter. I disallowed that motion. I did not want to be very harsh on the first day and, therefore, I allowed the hon. Member concerned to get up and refer to it. How can I look into this matter here. They have to settle that matter there and they are trying to settle it. I am sure every hon. Member of this House will agree that this is not a matter which can be taken up at this stage. If there is nobody at all—if one Minister resigns and no other Minister comes in—then we will consider whether it is necessary.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): No such question arises. It is all fantasy.

श्री राम सेवक यादव : वहां पर विधान मंडल की बैठक नहीं हो रही है, श्रीमन् ।

Mr. Speaker: I agree that there is absolutely no question of our discussing the question of ministers, the responsibilities of ministers or the resignation of ministers in Uttar Pradesh. There is a duly constituted government which is in charge of the administration in that State. If there is any break-down then we shall see. I, therefore, disallowed that motion.

श्री राम सेवक यादव : विधान की हत्या हो रही है ।

Shri Rajendra Singh (Chapra): When the Prime Minister takes interest in Congo why should he not take interest in Uttar Pradesh?

Mr. Speaker: Order, order. We shall proceed with our business.

12.12 hrs.

PAPERS LAID ON THE TABLE

WHITE PAPER ON INDIA-CHINA RELATIONS

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I beg to lay on the Table a copy of White Paper No. IV containing Notes, Memoranda and Letters exchanged between the Governments of India and China between March, 1960 and November, 1960. [Placed in Library, See No. LT-2395/60.]

NOTIFICATION ISSUED UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of Notification No. S.O. 2505, dated the 15th October, 1960, under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library, See No. LT-2396/60.]

REGISTRATION OF ELECTORS RULES

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of the Registration of Electors Rules, 1960 published in Notification No. S.O. 2750, dated the 11th November, 1960, under sub-section (3) of Section 28 of the Representation of the People Act, 1950. [Placed in Library, See No. LT-2397/60.]